

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 239 of 1999

Allahabad this the 09th day of May 2002

Hon'ble Mr.C.S. Chadha, Member (A)  
Hon'ble Mr.A.K. Bhatnagar, Member (J)

Raj Kumar Teewari S/o Late Shri Ram Bharosey Tiwari,  
R/o 28/6 Baboopurwa Colony, Kidwai Nagar, Kanpur-208011  
and Employed as U.D.C., in the Controllerate of Quality  
Assurance (General Stores) Post Box No. 127, Kanpur-208004.

Inperson  
By Advocate Shri ---

Applicant

Versus

1. The Union of India and Others, Govt. of India, Min. of Defence, D.H.Q. P.O., New Delhi-11.
2. The Controller, CQA (GS) Kanpur.

By Advocate Shri Ashok Mohiley

Respondents

O R D E R ( Oral )

By Hon'ble Mr.C.S. Chadha, Member (A)

The case of the applicant is that he was punished for wrongful claim of his L.T.C. claim vide order dated 15.12.1995. He has claimed that he was not given due opportunity to be heard.

2. We have gone through the documents before us and perused the counter-affidavit. A proper inquiry

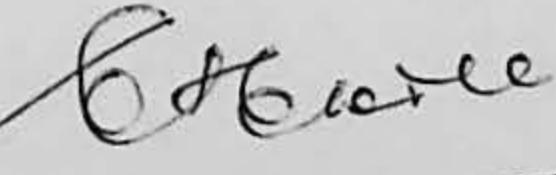
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was held in which the respondents authorities verified that the applicant made a false claim.

3. The argument of the applicant is that he has been punished with 3 punishments namely his L.T.C. was refused, he was punished by reduction of one stage in his pay scale and further future L.T.C. was also denied. We are unable to agree with this contention because the L.T.C. was refused not on account of punishment but it was due to wrongful claim made by the applicant himself. The punishment of reduction by one stage is justified. He is denied his future L.T.C. which is not a punishment but a method of checking the false L.T.C. claims. There is no merit in the O.A., which is dismissed. However, if the applicant is entitled, after the punishment period is over, for the block year 1997-2001, same shall be considered in accordance with rules. The applicant is directed to file a representation before the respondents, which shall be considered and decided by a speaking order within one month from the date of receipt of the same. No order as to costs.

  
Member ( J )

/M.M./

  
Member ( A )